

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 34 OF 2016 & IA NOS. 87& 88 OF 2016**

**Dated: 14<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:-**

**Jaiprakash Power Ventures Ltd.**

**....Appellant(s)**

**Versus**

**Madhya Pradesh Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Sanjay Sen, Sr. Adv.  
Mr. Venkatesh  
Mr. Anuj P. Agarwala  
Mr. Shashank Khurana

Counsel for the Respondent (s)

:

Mr. Manoj Dubay for R-2 & R-4  
  
Mr. M.G. Ramachandran  
Ms. Mandakini Ghosh for R-3

**ORDER**

Admit. Issue notice. Mr. Manoj Dubay takes notice on behalf of the Respondent No. 2 & 4 and Mr. M.G. Ramachandran takes notice on behalf of the Respondent No.3 and they seek two weeks time to file reply. Notice be issued to other respondents returnable on 18.04.2016. Dasti in addition is permitted. The respondents may file reply on or before 28.03.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.04.2016 after serving copy on the other side.

List the matter on **18.04.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)**  
**Technical Member**  
pr/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**